

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

22.3.1990. C.C.P. No. 26/1990 in D A No. 1472/88.

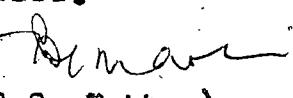
Shri B.S.Gulati & Ors Vs. U.O.I. & Ors.

Petitioners through counsel Shri B.K.Aggarwal.

Shri B.K.Aggarwal, learned counsel for the petitioners stated that amended CCP has been filed.

We drew his attention to our order dated 8.2.1990 wherein we had directed the petitioners that there were no names of the officers in the C.C.P. and the petitioner was directed to file a proper Misc.

Petition "and also indicate their acts of omission and commission in not complying with the order of this Tribunal". Two weeks time was granted. Instead of filing the Misc. Petition as directed on 8.2.1990, an amended CCP has been filed (No.40 of 1990). There was no order for filing an amended CCP. Learned counsel for the petitioners stated that our order dated 8.2.1990 was not brought to his notice. He prayed that he may be permitted to withdraw CCP No.26/1990 and may also be allowed to file a fresh C.C.P. C.C.P. No.26/90 is dismissed as withdrawn. Leave is granted to file a fresh C.C.P. The amended CCP (No.40/90) is ordered to be filed.

  
(B.C. Mathur)  
Vice-Chairman (A)  
22.3.1990.

  
(Amitav Banerji)  
Chairman  
22.3.1990.